

[श्री मधु लिमये]

की बिनती मैं नहीं मानता। आपका नापदंड क्या है यह मैं जानना चाहता हूँ। मैं अपने प्रस्ताव के लिये इजाजत मांगता हूँ। अगर पच्चीस लोग खड़े होंगे तो मेरा मामला जाएगा।

SHRI HEM BARUA : Dr. Ram Subhag Singh said that the matter may be dropped.

MR. SPEAKER : Yes; it is true that the Minister said it and Mr Masani also said so. But it is not my job to force anybody to drop or not to drop anything. Now that Mr Limaye's motion is before the House, I request....

श्री मधु लिमये : सब समझ गया हूँ मैं राम सुभग सिंह जी। मैं इजाजत मांगता हूँ।

श्री अटल बिहारी वाजपेयी (बलरामपुर) : इससे पहले कि आप यह प्रस्ताव सदन के सामने रखें अच्छा होता अगर माननीय सदस्य श्री श्रीकान्तन नायर ने खेद प्रकट कर लिया होता। मैं आप से निवेदन करता हूँ कि आप हमें थोड़ा मौका और दें उनसे बातचीत करने के लिए और मेरा खयाल है कि वह तैयार हो जाएंगे अपने आचरण पर खेद प्रकट करने के लिए।

MR. SPEAKER : Then we will take it up tomorrow. I do not think we should get excited on this matter. Tomorrow let us take up this matter, so that tempers may cool down and let us not speak with these feelings now. Shri Sreekantan Nair may also speak and friends from the South may speak. We shall take up this matter tomorrow.

12.48 hrs.

**PAPERS LAID ON THE TABLE
STATEMENT re DOCUMENTARY FILMS
AND NEWSREELS**

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : I beg to lay on the Table a statement showing decisions taken on seventy-nine recommendations of the Committee on Broadcasting and Information Media

on Documentary Films and Newsreels. [Placed in Library. See No. LT-2035/67].

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : Sir, I just wanted to make one submission. In spite of the assurances given by the Speaker in the last two sessions that the Hazari report should be taken up it is being postponed.

MR. SPEAKER : Order, order. Nothing will be raised here. I did not allow anything to be raised by Shri Vajpayee. At the Business Advisory Committee, the Minister is there. The Congress Members were also there. It is not myself alone. Business Advisory Committee means half a dozen Congress Members also. All of them consider the points and take a decision. If you want to write to the Business Advisory Committee again, you might do so. But nothing can be raised here now.

SHRI CHINTAMANI PANIGRAHI : In spite of the assurance, if the discussion of the Hazari report is dropped for two sessions consecutively, it will create a bad impression in the country about the House.

MR. SPEAKER : Order, order.

12.48½ hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

"I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 15th December, 1967 has passed the enclosed motion referring the Delhi Rent Control (Amendment), Bill, 1964, by Shri M. P. Bhargava, M.P., to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

MOTION

"That the Bill further to amend the Delhi Rent Control Act, 1958, be referred to a Joint Committee of the Houses

consisting of 30 members; 10 members from this House, namely :—

1. Shri Vimalkumar M. Chordia
2. Shri D. P. Karmarkar
3. Shri Santokh Singh
4. Shri Lokanath Misra
5. Shri P. C. Mitra
6. Shri Jagat Narain
7. Shri G. D. Tapase
8. Shri Bhawani Prasad Tiwari
9. Kumari Shanta Vasisht
10. Shri M. P. Bhargava, and
20 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the 30th September, 1968 ; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

12.50 hrs.

ESSENTIAL COMMODITIES (AMENDMENT) BILL

REPORT OF SELECT COMMITTEE

श्री बिभूति मिश्र (मोतीहारी) : अत्यावश्यक वस्तु अधिनियम, 1965, में आगे संशोधन करने तथा अत्यावश्यक वस्तु संशोधन अधिनियम 1964, को अप्रैत अर्द्ध क लिए जारी रखने वाले विधेयक संबंधी प्रवर समिति का प्रतिवेदन मैं पेश करता हूँ ।

12.50½ hrs

UNLAWFUL ACTIVITIES (PREVENTION) BILL

THE MINISTER OF HOME AFFAIRS
(SHRI Y. B. CHAVAN) : I beg to move :

"That the Bill to provide for the more effective prevention of certain unlawful activities of individuals and associations and for matters connected therewith, as reported by the Joint Committee, be taken into consideration."

The House is aware that the Unlawful Activities Bill was referred to Joint Select Committee in the last session of this House. Considerable discussion has already taken place regarding the general principles of the Bill. I had explain the main considerations which had guided us in bringing forward this measure while replying to the general debate that had taken place in the House at the time of its reference to the Select Committee. I would not like to repeat what I said on that occasion. It is, however, clear that we have certain problems—it is no good shutting our eyes to them—and a democratic, constitutional way has to be found to deal with them. It is with this object that this Bill was brought forward.

It has been thoroughly scrutinized by the Select Committee which also had the benefit of hearing the Attorney General on the constitutionality of the Bill, about which several members had raised doubts. It is clear from the evidence that the Bill is in accordance with the constitutional provisions and places only reasonable restrictions on the freedom of speech and expression, right to assemble peaceably and without arms and right to form associations or unions. The Select Committee have made, a number of changes in the Bill. I would like to refer only to the important changes as the report of the Select Committee is already with the Honourable Members.

12.52 hrs.

[MR. DEPUTY-SPEAKER *In the Chair*]

Honourable Members will notice that the first important change made in the Bill is in clause 2 of the Bill. The Select Committee felt that instead of defining unlawful activity separately in relation to sovereignty and integrity of India, as had been done